

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 290 of 2015 & IA Nos. 440 of 2015 & 11 of 2016  
Appeal No. 297 of 2015 & IA No. 12 of 2016**

**Dated: 17<sup>th</sup> April, 2017**

**Appeal No. 290 of 2015 & IA Nos. 440 of 2015 & 11 of 2016**

**In the matter of:**

<b>BSES Yamuna Power Ltd.</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Delhi Electricity Regulatory Commission</b>	...	<b>Respondent(s)</b>

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

**Appeal No. 297 of 2015 & IA No. 12 of 2016**

**In the matter of:**

<b>BSES Rajdhani Power Ltd.</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Delhi Electricity Regulatory Commission</b>	...	<b>Respondent(s)</b>

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

**ORDER**

Since, the post of Judicial Member is lying vacant and the process of selection of new Judicial Member is yet to be completed, the Court could not assemble today.

As agreed by the parties, the matter is listed for hearing on **05.07.2017.**

For Court Master